

# <u>CORRECTED AS ON 30/07/2018.</u> SEVENTH LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018

# LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 30th JULY, 2018

**TOTAL NO. QUESTIONS: 100** 

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**TOTAL NO. QUESTIONS: 100** 

# SHRI ALEXIO REGINALDO LOURENCO

# MAINTENANCE OF OSIA COMPLEX, MARGAO

- 1. WILL the Minister for Urban Development be pleased to state:
  - (a) the Authority / Department responsible for the maintenance and upkeep of the OSIA Complex, with details thereof;
  - (b) the last time that repair works were carried out at the OSIA complex between 2008 to 2018, with details of the dates of execution of such works and expenses incurred thereof, if not, the reasons therefor;
  - (c) name of office's and Government Departments currently existing in the OSIA Complex;
  - (d) the area of OSIA's entire property belonging to the Municipality of Margao and the terms and conditions of Agreement signed between the OSIA Builders and the Government or Municipality; and
  - (e) the area and the benefits given for the development of OSIA complex?

# SHRI ALEXIO REGINALDO LOURENCO SHRI CHANDRAKANT KAVALEKAR

# **DEMARCATION OF AREA OF PANJIM PDA**

- 2. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Government's decision to include Villages in the PDA that too only specific plots from these Villages is done arbitrarily, and whether the Government has applied any thought while demarcating the areas under Greater Panaji PDA, if so, furnish copies of documents and Reports for the same;

- (b) whether any village has been removed from GPPDA, if so, furnish copy of resolution / notification;
- (c) whether the TCP Department has conducted any study regarding water shortage on Kadamba Plateau, if not, the details as to on what basis the Government is deciding to urbanise the Plateau inspite of shortage of water;
- (d) furnish a detailed list of all properties which were included in GPPDA from Panchayat areas including the Survey Numbers, the name of owners, the area of the plot and the zone;
- (e) whether the Government has any further plans to include or exclude any more lands in PDA; if so, the details thereof; if not, the reasons therefor; and
- (f) whether the Government has any plan to disband the PDA?

#### SHRI ALEXIO REGINALDO LOURENCO

# EVENTS AT RAVINDRA BHAVAN, MARGAO

- 3. WILL the Minister for Art & Culture be pleased to state:
  - (a) furnish a list of all events conducted in and around Ravindra Bhavan, Margao, with details such as date and name of the event in the last two years and the revenue generated from each event month- wise and date-wise;
  - (b) furnish a list of all future bookings of Pai Tiatrist Hall from date, along with the name of the person who has booked the hall, the name of the event, in case of Ttiatr, name of the Tiatr:
  - (c) whether the Movie Projector at Pai Tiatirst Hall is malfunctioning; details of all correspondence and minutes of meetings of Ravindra Bhavan board or Committee regarding rectifying this issue; and
  - (d) the revenue collected and its source for the last five years and whether any grants / deposits of any nature are given by the Government for the last five years, with details year-wise?

#### SHRI ALEXIO REGINALDO LOURENCO

# RENOVATION OF SGPDA FISH MARKET

- 4. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) a copy of the work order for renovation of SGPDA Retail Fish Market :
  - (b) whether the vegetable / fruits market and meat market was kept out of the renovation plans; if so, details thereof;

- (c) whether the project was tendered, if so, furnish a copy of the tender document and file notings;
- (d) details of names of L1, L2 and L3 bidders along with their bid amount;
- (e) the authority who decided the Navy blue-white paint color for the market, furnish a copy of SGPDA minutes in which decisions was taken to choose this color;
- (f) whether money was taken from fish vendors as a deposit to ensure place for same selling location in the new premise, if so, the details of the receipt issued for the same; and
- (g) the details of the amount received for its maintenance?

#### SHRI ALEXIO REGINALDO LOURENCO

#### **CONSTRUCTION IN FIELDS**

- 5. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Government is aware of the number of constructions that are coming up in the fields in various parts of the State;
  - (b) whether these houses that are mushrooming in the fields and across highways of Goa have the blessing of the officials of TCP, if so, details thereof;
  - (c) details of construction menace cropping up on agricultural fields across the State especially in Bardez Taluka; and
  - (d) the action the Government has taken to save the uncultivated land of farmers especially the fields which are being converted into Mega Projects by land sharks / Builders lobby ?

#### SHRI ALEXIO REGINALDO LOURENCO

# ASTRO TURF STADIUM AT FATORDA

6. Transferred to Sports & Youth Affairs as Unstarred LAQ No. 89 to be answered on 02/08/2018.

# SHRI ALEXIO REGINALDO LOURENCO SHRI CHANDRAKANT KAVALEKAR

# COMPLAINTS OF LAND FILLING

- 7. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) a list of illegal land filling complaints filed by public either by calling flying squad or submitting written complaints in the State during the last two years, including Survey Number and the present status of each of the complaints;

- (b) the provision under law for restoration of the land in PDA area and Village area;
- (c) whether there is any such provision; whether the Government intend to bring in such a law for restoring the damage; and
- (d) details of number of such lands, where cases have being filed and land restored as on date?

#### SHRI ALEIXO REGINALDO LOURENCO

### PUBLIC OBJECTIONS TO REGIONAL PLAN 2021

- 8. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) the status of the Regional Plan 2021 and Regional Plan 2001;
  - (b) whether the Regional Plan 2021 is operational, if so, the reasons Government is issuing Zone Certificates mentioning Zone of Regional Plan 2001;
  - (c) the steps undertaken by the Government to rectify the errors in the Regional Plan 2021;
  - (d) whether the Government has addressed all the objections received for RP 2021 even though it was kept open for public scrutiny;
  - (e) whether the people who submitted their written objections to the Regional Plan 2021 were called for a hearing, if so, the date of these hearings;
  - (f) furnish the list of objections and the status of these objections; and
  - (g) the problems that people are facing to register, sell and purchase properties in the State, with details pertaining to Overseas Citizens of India and Persons of Indian Origin card holders; whether the Government has received any complaints in such matter?

#### SHRI ALEIXO REGINALDO LOURENCO

# TERRITORIAL JURISDICTION OF SGPDA

- 9. WILL the Minister for Town and Country Planning be pleased to state:
  - (a) the territorial jurisdiction of South Goa Planning and Development Authority (SGPDA);
  - (b) whether the territorial jurisdiction includes part of Curtorim Assembly Constituency, if so, details thereof; and
  - (c) the reason why the Curtorim Constituency is not in the South Goa Planning and Development Authority (SGPDA)?

#### SHRI ALEIXO REGINALDO LOURENCO

# GOVERNMENT PLAN TO ENCOURAGE PHYSICALLY DISABLE PERSONS TO START BUSINESS

- 10. WILL the Minister for Urban Development be pleased to state:
  - (a) whether the Government is aware that there are many physically disabled (PD) personnel who are dwelling in urban areas and are keen to independently earn their livelihood but while trying to acquire shops/kiosks in Municipalities and Panchayat areas they face major hurdles as it is open to the general category.
  - (b) if so, whether the Government has any plan to encourage this important segment of the population to start their own business, with details thereof; and
  - (c) whether the Government is aware that their earnings are very low and, the reasons the Government is not exempting Physically Disabled personnel from paying of annual license fees in Municipal and rural areas and reducing electricity bills to minimum Rs.100/- as their earning are very meager?

#### SHRI ALEIXO REGINALDO LOURENCO

# SALIGAO MIXED GARBAGE PLANT

11. Transferred to Science & Technology as Unstarred LAQ No. 95 to be answered on 03/08/2018.

#### SHRI ALEIXO REGINALDO LOURENCO

# PUBLIC GRIEVANCES RECEIVED BY SC/ST COMMISSION

- 12. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) the number of Public grievances received from the Members of the ST/SC Community by the Commission as on date;
  - (b) the number of grievances disposed off:
  - (c) the reasons for pendency of the grievances if any; and
  - (d) the details of the pending grievances with Commission as on date?

#### SHRI ALEIXO REGINALDO LOURENCO

#### TCP AND PDA BOARD MEETINGS

- 13. WILL the Minister for Town and Country Planning be pleased to state:
  - (a) a copy of all minutes of TCP Board meetings since 1/4/2017; and
  - (b) copies of all Minutes of PDA Board meeting since 1/4/2017 for each PDA Board?

#### SHRI ANTONIO FERNANDES

# **MECHANIZED AGRICULTURE**

- 14. WILL the Minister for Agriculture be pleased to state:
  - (a) whether the Government is aware of the fact that since there is a shortage of local labour, available fields are left uncultivated;
  - (b) if so, whether the Government has any plans to mechanize agricultural activity by providing different types of machines to the farmers, if so, details of steps taken in the matter; and
  - (c) whether the machine availability can be done provided at Village Panchayat/ Municipality level for the convenience of the beneficiary farmers?

#### SHRI CHANDRAKANT KAVALEKAR

# SCHEMES UNDER PROVEDORIA

- 15. WILL the Minister for Provedoria be pleased to state:
  - (a) the details of different schemes available with Provedoria;
  - (b) the criteria to avail each schemes with subsidy available;
  - (c) the number of applications received under each Scheme with details such as name, address date of application received from Quepem Constituency from April, 2012 till date;
  - (d) whether all applications are scrutinized and sanctioned;
  - (e) if so, the details with names, addresses and amount sanctioned;
  - (f) whether any applications are pending;
  - (g) if so, the details with names, addresses and date of application; and
  - (h) the details with reasons for pendency and the time required to sanction the pending applications?

# SHRI CHANDRAKANT KAVALEKAR

# **SCHEMES UNDER ART AND CULTURE**

- 16. WILL the Minister for Art & Culture be pleased to state:
  - (a) the details of different schemes available with Department of Art and Culture:
  - (b) the criteria to avail each scheme with subsidy;
  - (c) the number of applications received under each Scheme/ Course from January 2017 till date from Quepem Constituency, with details such as names and addresses, date of applications and amount;
  - (d) whether all applications are scrutinized and sanctioned, if so, furnish name and address of the beneficiaries:

- (e) whether any applications are pending, furnish the name and address; and
- (f) if so, the reasons for pendency and the time frame required to sanction the pending applications?

# **BETUL FORT**

- 17. WILL the Minister for Archives & Archeology be pleased to state:
  - (a) the number of Forts notified in the State under Archives and Archaeology; with details such asnames and location;
  - (b) whether the Government has notified Betul Fort which was built by order of Chatrapati Shivaji Maharaja in the 16<sup>th</sup> Century;
  - (c) if not, reasons therefor;
  - (d) the details of letters/correspondence in respect of notification of Betul Fort till date; and
  - (e) if so, the details of the present status of work of conservation and restoration of Betul Fort?

#### SHRI CHANDRAKANT KAVALEKAR

# M/S PRITHVI SURVEYS PRIVATE LIMITED

- 18. WILL the Minister for Law & Judiciary be pleased to state:
  - (a) the details as to why M/s Prithivi Survey Private Limited was engaged by the Government;
  - (b) payment made by the Government to M/s Prithvi Surveys Private Limited from 2010 till date with details such as amount, Head of Account under which the payment was made, purpose and date;
  - (c) whether the said Agency has completed the work for which it was engaged; if so, details thereof and the present status of work;
  - (d) whether any action has been taken against the said Agency for not completing the work up to the mark on time; if so, details thereof;
  - (e) whether the Government is able to smoothly use data digitized by the Agency;
  - (f) whether any complaints have been received from officers/public regarding improper data; and
  - (g) Furnish a copy of the Petition/ Affidavit in reply filed by the State in the Court against M/s Prithvi Surveys Private Limited?

#### SHRI CHANDRAKANT KAVALEKAR

# SUBDIVISION AND SALE OF ORCHARD PLOTS

19. WILL the Minister for Town & Country Planning be pleased to state:

- (a) furnish a copy of the order issued to stop subdivision and sale of Orchard plots;
- (b) the present status of police complaints filed by Town & Country Planning Department;
- (c) whether any survey was conducted by TCP Department to find out the number of sub-divisions and sale of orchard plot done, furnish Taluka-wise details;
- (d) number of approvals issued by the Government for the development of settlement area since March2012 till March 2018 with details thereof:
- (e) the number of approvals issued by the Government for the development of settlement areas since April 2018 till date with details thereof?

# MANGO PLANTATION ON HIGH DENSITY

- 20. WILL the Minister for Agriculture be pleased to state:
  - (a) whether the Government is implementing Mango Plantation on High Density in rocky areas, if so, the details thereof;
  - (b) whether the density, allows/permits very low intensity blasting to break up the rock in the manner of Maharashtra pattern;
  - (c) details of the total subsidy for 1.0 Hector plantation in such area; and
  - (d) the details such as name and address of the beneficiary farmers from March 2017 to till date?

### SHRI CHANDRAKANT KAVALEKAR

# PROBLEMS FACED BY CASHEW PLANTATIONS

- 21. WILL the Minister for Agriculture be pleased to state:
  - (a) Whether the Government is aware that cashew stem borer effect is the major problem in the Cashew Plantation, if so, details thereof;
  - (b) measures taken to control the problem in cashew plantation declared as organic;
  - (c) whether the farmers required any permission to cut the trees and dispose them within a time frame?

#### SHRI CHANDRAKANT KAVALEKAR

#### **COCONUT PRODUCTION IN THE STATE**

22. WILL the Minister for Agriculture be pleased to state:

- (a) Whether the Government is aware that coconut production in the State is drastically reduced due to lack of care and non-fertilizing of the same, if so, details thereof;
- (b) Whether the Government has planned any Scheme to supply organic and inorganic fertilizer for at least 30 nos of coconut trees, if not, reasons therefor;
- (c) Whether the Government has any plans to increase the assured price of coconuts, if so, details thereof;
- (d) Whether the Government has any plans to bring hydrid coconut saplings from other States, if so, whether the Government is aware that the hydrid coconut seedlings are sold at very high rates; and
- (e) whether the Government has any plans to reduce the rate?

# PROCURMENT OF ESSENTIAL COMMODITIES UNDER ACT 1955

- 23. Will the Minister for Civil Supplies be pleased to state:
  - (a) whether the Government is procuring the essential commodities under Act 1955;
  - (b) if so, details thereof;
  - (c) whether the Government is procuring rice from local rice mills;
  - (d) if so, whether the Government has made any efforts to upgrade any mills for procurements;
  - (e) Whether the Government has issued licenses to run Fair Price Shops;
  - (d) if so, furnish the details of new licences issued from March, 2016 till date;
  - (e) whether the stock position of rice is checked regularly;
  - (f) if so, furnish the details of the authority who checks the stock and signs the Utilization Certificate?

#### SHRI CHANDRAKANT KAVALEKAR

# SCHOLARSHIP TO STUDENT IN DRAMA, SINGING, PHOTOGRAPHY AND DANCE

- 24. Will the Minister for Art & Culture be pleased to state:
  - (a) whether the Government is awarding any scholarships to students who want to start their career in drama, singing, photography and dance; if so details thereof;
  - (b) whether the scholarship has been given for higher studies abroad in the above fields;
  - (c) furnish details scholarship-wise;

- (d) details of the Technical Committee to verify /scrutinize the applications;
- (e) details of names and addresses of students who went abroad for higher studies;
- (f) whether the Government is giving any relaxation in fees/payments to perform/encourage local youth in Ravindra Bhavan; and
- (g) if not, the reason thereof?

# YUVA SRUJAN PURASKAR TO THE GOAN ARTIST

- 25. Will the Minister for Art & Culture be pleased to state:
  - (a) whether the Government is awarding the Yuva Srujan Puraskar to a Goan artist; if so, details thereof;
  - (b) details of criteria for selection;
  - (c) details of amount paid; and
  - (d) the details of the Committee formed for selection?

#### SHRI CHANDRAKANT KAVALEKAR

# KALA SAMMAN SCHEME FOR LOCAL ARTIST

- 26. Will the Minister for Art & Culture be pleased to state:
  - (a) whether the Government is implementing the Kala Samman Scheme for local artist;
  - (b) if so, furnish the details thereof;
  - (b) the age limits and income criteria;
  - (c) details for its eligibility;
  - (d) whether the Government has any plan to increase the financial assistance from 2500/- per month to 5000/- per month; and
  - (e) if so, the details thereof?

#### SHRI CHANDRAKANT KAVALEKAR

#### LAND USE MAP

- 27. Will the Minister for Town & Country Planning be pleased to state:
  - (a) furnish the notification by which Land Use Map and Land Use Register for PDA areas has to be prepared;
  - (b) whether the Land Use Map and Register for the PDA areas have been prepared in accordance with the notification;
  - (c) furnish a list of all PDA areas with details thereof whether the land use map and register was prepared for these areas including date of preparation of these maps and registers;

- (d) furnish the work order submitted to Turbo Sketch for preparation of Margao PDA land use map;
- (e) details of L1,L2 and L3 bidders who bid for preparation of land use map for Margao along with names and bid amount; and
- (f) furnish the file notings of the tender process?

# CASES BEFORE MUNICIPAL TRIBUNAL

- 28. Will the Minister for Urban Development be pleased to state:
  - (a) the total number of cases filed before the Municipal Tribunal against orders of Margao Municipal Council since 01/04/2014 till date:
  - (b) furnish details such as name and address of the applicant and date of filing of the appeal;
  - (c) furnish case-wise details such as name of lawyer representing Margao Municipal Council, hearings held till date;
  - (d) the total number of cases for which orders have been passed by the Tribunal;
  - (e) furnish a copy of the orders passed;
  - (f) the number of cases pending till date;
  - (g) the steps taken by Margao Municipal Council as regard to the order of Municipal Tribunal; and
  - (h) furnish details case-wise?

#### SHRI DIGAMBAR KAMAT

# **CONSTITUTION OF GOA STATE URBAN DEVELOPMENT AGENCY**

- 29. WILL the Minister for Urban Development be pleased to state:
  - (a) number of times the SUDA been reconstituted since 01/01/2014 till date, the details such as date of reconstitution and a copy of notification with names of members;
  - (b) number of meetings held of SUDA from 01/01/2014 till date, give details and furnish a copy of minutes of each meeting; and
  - (c) number of projects taken up by SUDA in the State between 01/01/2014 till date, with council-wise details of the projects undertaken, furnish the present status of each project?

# SHRI DIGAMBAR KAMAT

#### SUBSIDY GIVEN TO FARMERS

30. WILL the Minister for Agriculture be pleased to state:

- (a) the total amount of subsidy given to farmers under various schemes per year from 01/01/2014 till date;
- (b) year-wise and scheme-wise details from 01-01-2014 till date along with names of farmers and their addresses; and
- (c) number of applications received from 01/01/2014 till date, furnish details of applications received with name and address, date of application, and the present status of each application?

# FINANCIAL POSITION OF MMC

- 31. WILL the Minister for Urban Development be pleased to state:
  - (a) the financial position of Margao Municipal Council as on date, with bank-wise details of fixed deposits, savings account deposits, current account deposits and deposits in PPF Account and interest earned in them from 01/01/2015;
  - (b) the total salary till date paid including overtime if any per month, furnish month wise-details from 01/01/2015 till date; and
  - (c) the salary component paid by the Government with details?

#### SHRI DIGAMBAR KAMAT

# **OUTSOURCING OF GARBAGE COLLECTION IN MARGAO**

- 32. WILL the Minister for Urban Development be pleased to state:
  - (a) the details as to when the tender for outsourcing of garbage was floated by Margao Municipal Council, furnish a copy of the advertisement, number of bids received, name of the lowest bidder;
  - (b) the reason for delay in finalizing the bid;
  - (c) whether the Government is aware that MMC has to deliver the segregated garbage to the Waste Treatment Plant at Sonsodo for treatment; and
  - (d) whether the Government will take steps to see that tender is finalized and work order issued?

#### SHRI DIGAMBAR KAMAT

# REMOVAL OF GADAS/KIOSKS BY MARGAO MUNICIPAL COUNCIL

- 33. WILL the Minister for Urban Development be pleased to state:
  - (a) the total number of Gadas/Kiosks handcarts removed/taken away by the Municipal Staff/Inspectors without any intimation/notice from 01/04/2014 till date, the details such as name and address of Gadas/Kiosk owner, its location, date on which removed name of

- the person/ official who removed the gadas/kiosk and the reason for such removal :
- (b) furnish a copy of file noting moved and approved by C.O. for removal of such Gadas/Kiosks; and
- (c) the details of the procedure adopted by MMC for release of such Gadas/Kiosks, details as to the number of Gadas/Kiosks released /fine collected?

# WORKS EXECUTED BY MARGAO MUNICIPAL COUNCIL

- 34. WILL the Minister for Urban Development be pleased to state:
  - (a) the number of works executed by MMC from the grants given by DMA, with details such as name of the work, ward number, location, estimated cost, amount of work order, name of the contractor and status of each work, enclose a copy of the work order;
  - (b) the number of works executed by MMC from their own funds/municipal fund, give details such as name of work, ward number, location, estimated cost, account of work order, name of the contractor and status of each work, enclose a copy of the work order; and
  - (c) whether the MMC submitted Utilization Certificates to DMA for the grants sanctioned by DMA, details of Utilization Certificates being submitted, the number of cases wherein Utilization Certificates were not submitted, give details with reasons therefor?

#### SHRI DIGAMBAR KAMAT

# PROPOSALS OF MARGAO MUNICIPAL COUNCIL WITH DMA

- 35. WILL the Minister for Urban Development be pleased to state:
  - (a) the total number of proposals for development submitted by Margao Municipal Council to DMA for approval/grants between from 01/01/2015 till date;
  - (b) details such as name of the work, ward no, location, date of council resolution, date of submission to DMA;
  - (c) the status of each proposal as on date;
  - (d) the total amount of grants given to MMC by DMA from 01/01/2015 till date, with details head-wise; and
  - (e) the number of cases in which Margao Municipal Council has submitted the Utilization Certificate, with details thereof?

# **ODP PANAJI**

- 36. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Government has taken steps to redraft the Panaji Outline Development Plan prepared and implemented without following the procedure;
  - (b) whether CTP/TCP Board /Government has directed NGPDA to stop the implementation of ODP for Panaji and not to approve any plans till the same is rectified, if so, the details thereof;
  - (c) the number of applications received by the Development Permissions Zoning Certificates based on draft ODP; give the details such as name of applicant, address, names of partners, Directors, their addresses in each of the firm/company, locations of area survey number total area of a plot and status of each application with copy of file noting recommending/rejecting the application; and
  - (d) whether the Hon. High Court has taken cognizance of this illegality and issued directions, furnish a copy of directions of Hon. High Court in this matter?

#### SHRI DIGAMBAR KAMAT

# **ODP OF MARGAO AND PONDA**

- 37. WILL the Minister for Town &Country Planning be pleased to state:
  - (a) the date by when the Government gave directions to SGPDA to revise the ODP of Margao and Ponda, furnish a copy of the Government Order;
  - (b) whether the SGPDA prepared land use plan and land use register for Margao and Ponda, the details about preparation of Land Use Maps and Land Use Register;
  - (c) whether consultations with Margao Municipal Council have been held before finalizing Land Use Map for Margao and Ponda;
  - (d) whether the land use map of Margao and Ponda was kept open for public for objections/suggestions, furnish a copy of the advertisement given in Newspapers to that effect;
  - (e) the number of objections / suggestions received, with details such as name of applicant, address, purpose of objection, date of application, furnish a copy of the application for Margao and Ponda:
  - (f) whether the has SGPDA appointed a Committee to hear objections/suggestions, give them a hearing, and the details of hearing given, Members of Committee formed to hear the

- objections/ suggestions for Margao Ponda and the report of the Committee after hearing everyone;
- (g) whether SGPDA has accepted the Report of the Committee on Land Use Map of Margao and Ponda; and
- (h) whether a draft ODP for Margao and Ponda was prepared?

# PAYMENT TO SUPPLIERS OF HORTICULTURE DEPARTMENT

- 38. WILL the Minister for Agriculture be pleased to state:
  - (a) the number of suppliers who supply veg/fruits to Horticulture Corporation from 1-1-2015 till date;
  - (b) details of names and addresses of the suppliers, date of their selection as suppliers, details of items supplied along with rate and quantity on daily basis;
  - (c) the quantity of vegetable / fruits supplied during the above period with details;
  - (d) the total amount paid to each supplier with month-wise details of payments made to each supplier; and
  - (e) the balance amount pending to each supplier with supplier-wise details?

# SHRI DIGAMBAR KAMAT

# <u>DEVELOPMENT PERMISSIONS / ZONING CERTIFICATES ISSUED</u> <u>BY TCP</u>

- 39. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) the number of applications for issue of Development Permission / Zoning Certificates received by the Chief Town Planner's office and other TCP offices in the State between 1-1-2015 till date;
  - (b) the office-wise details i.e name and address of the applicant/ Partners/Directors in case of Firm/Company, date of application, area of the plot, location of plot and Survey No;
  - (c) the number of applications approved and permission issued; furnish office-wise details with copies of file notings in each case; and
  - (d) the number of applications rejected / kept pending; furnish office-wise details with copies of file notings?

#### SHRI DIGAMBAR KAMAT

# **CONSTRUCTION LICENCES BY MMC**

40. WILL the Minister for Urban Development be pleased to state:

- (a) number of applications for issue of construction licenses received by Margao Municipal Council between 1-1-2015 till date;
- (b) the details such as name and address of applicant, name of Partners / Directors in case of a Firm/ Company, date of application, location of area, Survey No area of plot and type of construction such as residential / commercial/single dwelling unit/ compound and status of each application;
- (c) the procedure adopted by MMC for issue of construction license, with details thereof;
- (d) the details such as copies of file notings either recommending/rejecting the application;
- (e) whether any application has remained pending for more than 60 days, if so then furnish a copy of file notings showing reasons for pendency; and
- (f) the concerned authority authorized to sign the construction licence?

# **DEVELOPMENT PERMISSIONS BY SGPDA**

- 41. WILL the Minister for Town &Country Planning be pleased to state:
  - (a) number of applications for issue of Development Permission received by SGPDA between 1-1-2015 till date;
  - (b) give details such as name and address of applicant, name of partners/ Directors in case of Firm / Company, date of applications, location of area, Survey No, area of plot and type of construction such as residential / commercial / single dwelling unit/ compound wall and status of each application;
  - (c) the procedure adopted by SGPDA for issue of Development Permission with details thereof;
  - (d) the details such as copies of file notings either recommending / rejecting the application;
  - (e) whether any application has remained pending for more than 60 days, if so then furnish a copy of file notings showing reasons for pendency; and
  - (f) the authority authorized to sign the Development Permission?

#### SHRI DIGAMBAR KAMAT

# APPLICATIONS FOR OCCUPANCY CERTIFICATE BEFORE MARGAO MUNICIPAL COUNCIL

42. WILL the Minister for Urban Development be pleased to state:

- (a) the number of applications received by Margao Municipal Council for issue of Occupancy Certificate under MMC Act from 1-1-2015 till date;
- (b) the details with name and address of applicant, date of application, location of area, type of construction such as residential / commercial / single dwelling unit/ compound wall and status of each application;
- (c) the procedure adopted by MMC for issue of Occupancy Certificate, with details thereof;
- (d) whether any applications have been rejected, if so, furnish a copy of file notings recommending the rejection;
- (e) whether any applications remained pending for more than a month; if so, furnish a copy of file notings showing reasons for pendency; and
- (f) the authority authorized to sign the Occupancy Certificates?

#### SHRI DAYANAND SOPTE

# TCP CLEARANCE CERTIFICATE ISSUED TO PROJECTS IN VP, AGARWADA

- 43. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) the details of the Projects for which TCP Clearance Certificates are issued in Village Panchayat Agarwada-Chopdem from 1<sup>st</sup> January 2012 till date;
  - (b) name of the project, total area in square meters, and a copy of TCP Clearance Certificate?

#### SHRI FRANCISCO SILVEIRA

# APPLICATIONS FOR CHANGE OF LAND ZONE

- 44. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) the total number of applications received from St. Andre Constituency for change of land zone from 1<sup>st</sup> April 2012 till date;
  - (b) the names with addresses, area, Survey Number, land zone, of the applicants from the Village Panchayats of Goa Velha, St. Lawrence, Neura, Azossim- Mandur, Siridao-Palem, Batim and Curca Bambolim-Telaulim from St. Andre Constituency; and
  - (c) the rate fixed for the change of land zone in St. Andre Constituency?

#### SHRI FRANCISCO SILVEIRA

# SCHOLARSHIPS FOR KONKANI/MARATHI ARTISTS

45. WILL the Minister for Art and Culture be pleased to state:

- (a) the number of artists of the Konkani and Marathi stage from St.Andre Constituency honoured by the Government of Art and Cultural Department;
- (b) whether any Financial assistance has been given to these Artists; and
- (c) whether the Government plans to institute some scholarships for the outstanding performers of folk dances and folk songs, with details thereof?

#### SHRI FRANCISCO SILVEIRA

# SALE DEEDS EXECUTED

- 46. WILL the Minister for Law and Judiciary be pleased to state:
  - (a) the total number of sale deeds executed in the Sub-Registrar office in Tiswadi from St.Andre Constituency since 1<sup>st</sup>April 2014 with details such as:
    - (i) Name of the purchaser;
    - (ii) Name of the vendor
    - (iii) Value of the property with location and Survey Numbers;
    - (iv) Name and addresses of the purchaser and vendor; and
    - (v) the amount of Revenue earned by the Government from these sale deeds from St.Andre Constituency with details thereof?

#### SHRI GLENN TICLO

# WARD NO.7 AND 8 OF MAPUSA

- 47. WILL the Minister for Urban Development be pleased to state:
  - (a) the details of works undertaken by the Government in Ward number 7 and Ward Number 8 in Mapusa which falls under Aldona Constituency, from year 2012 till date; and
  - (b) the details of pending works and works in pipeline?

#### SHRI ISIDORE FERNANDES

# INCONVENIENCE IN THE CIVIL CUM SUB REGISTRATION OFFICE OF CANACONA CONSTITUENCY

- 48. WILL the Minister for Law and Judiciary be pleased to state:
  - (a) whether the Government is aware of the hardships faced especially by Senior citizens and handicapped persons when they visit the Civil Cum Sub Registrar's Office in Canacona Constituency;

- (b) if so, whether the Government intends to shift or construct a new office as the existing office is congested, with details thereof;
- (c) furnish the details of staff with designation working in the Civil cum Sub Registrar's Office;
- (d) whether the above office is facing the shortage of staff, if so, details thereof: and
- (e) whether any staff/employee is holding dual charge?

#### SHRI ISIDORE FERNANDES

# PDS SHOPS IN CANACONA CONSTITUENCY

- WILL the Minister for Civil Supplies be pleased to state:
  - (a) whether the Government is aware that subsidized items are distributed through the PDS in Canacona Constituency;
  - (b) if so, the details from March 2017 to March 2018; and
  - (c) the monthly stock of material distributed to all the PDS shops with details of date, payment of each quota and the authority that bears the cost of transportation?

#### SHRI ISIDORE FERNANDES

# FUNCTIONS OF ART AND CULTURE DEPARTMENT IN CANACONA CONSTITUTENCY

- 50. WILL the Minister for Art and Culture be pleased to state:
  - (a) details of functions organized/sponsored by the Art and Culture Department in Canacona Constituency from 2017 till date;
  - (b) furnish details such as names of the parties/organizer/place of function and expenditure incurred on each function?

#### SHRI ISIDORE FERNANDES

# **ATROCITIES CASES**

- 51. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) whether there are any cases pertaining to atrocities committed against the members of S.T. Community in the State from 2013-2018 till date;
  - (b) if so, details of cases registered and mechanism to investigate into such cases;
  - (c) whether any action has been taken against the offender with details thereof; and
  - (d) whether any measure has been initiated to safeguard the interest of the Tribal population?

#### SHRI ISIDORE FERNANDES

#### DIGITIZATION OF RATION CARDS

- 52. WILL the Minister for Civil Supplies be pleased to state:
  - (a) whether there is any plan to digitize the ration card;
  - (b) if so, the details thereof; and
  - (c) if not, the reasons thereof?

#### SHRI ISIDORE FERNANDES

# REGISTERED FARMERS FROM CANACONA CONSTITUENCY

- 53. WILL the Minister for Agriculture be pleased to state:
  - (a) the total number of registered farmers from Canacona Constituency;
  - (b) the total number of Krishi lands allotted to farmers from March, 2017 till date:
  - (c) the total number of farm equipments allotted to farmers; with details thereof;
  - (d) the names and addresses of farmers that participated in the Agricultural Tour sponsored by the Government;
  - (e) the total number of Green Houses sanctioned in Canacona Constituency; and
  - (f) the number of applications pending for approval; with details along with names and addresses?

# SHRI ISIDORE FERNANDES

# WORKS UNDERTAKEN IN CANACONA CONSTITUENCY

- 54. WILL the Minister for Urban Development be pleased to state:
  - (a) the number of works undertaken up by the Government in Canacona Constituency during the last two years;
  - (b) the number of works proposed by the Government in Canacona Municipal area from March, 2017 till date;
  - (c) the number of works tendered and executed during the last 3 years; and
  - (d) the details of tendered amount and the name of the Agencies whom the work/tendered order have been awarded?

#### SMT. JENNIFER MONSERRATE

#### TRANSFER OF OWNERSHIP

55. WILL the Minister for Urban Development be pleased to state:

- (a) whether the Government has taken any steps to frame a policy to transfer the ownership of the Municipal Shops; and
- (b) whether the Government has given any guidelines to Municipal Council regarding transfer of ownership of shops?

# SMT. JENNIFER MONSERRATE

# **GSUDA PROJECTS**

- 56. WILL the Minister for Urban Development be pleased to state:
  - (a) the number of projects taken up under GSUDA from March 2017 till date;
  - (b) the Constituency-wise details of the estimated cost of projects and the date of completion; and
  - (c) the number of projects sanctioned but not executed with details thereof?

#### SMT. JENNIFER MONSERRATE

# TRADE LICENCES ISSUED BY BICHOLIM MUNICIPAL COUNCIL

- 57. WILL the Minister for Urban Development be pleased to state:
  - (a) the number of trade licences issued by Bicholim Municipal Council (BMC) from March, 2017 till date; and
  - (b) the details such as name, location, purpose and date?

#### SMT. JENNIFER MONSERRATE

#### ILLEGAL CONSTRUCTIONS IN BICHOLIM

- 58. WILL the Minister for Urban Development be pleased to state:
  - (a) whether the Bicholim Municipal Council/Corporation is aware of any illegal construction in progress in the Municipal area;
  - (b) if so, the details thereof; and
  - (c) the action the Bicholim Municipal Council/Corporation has taken against the said illegal constructions?

#### SMT. JENNIFER MONSERRATE

# DEVELOPMENT FUNDS ALLOTED TO MUNICIPALITIES

- 59. WILL the Minister for Urban Development be pleased to state:
  - (a) whether the Government has allotted Development Funds to Municipalities in the State of Goa from March, 2017 till date;
  - (b) if so, the Municipality-wise details; and
  - (c) whether the Government has obtained Utilization Certificates from the concerned Municipality?

#### SMT. JENNIFER MONSERRATE

#### REHABILITATION OF KIOSK OWNERS

- 60. WILL the Minister for Urban Development be pleased to state:
  - (a) the list of KIOSK owners who will be rehabilitated in the Municipal area on permanent basis from Bicholim Municipal area in Bicholim/Taleigao Constituency;
  - (b) the number of KIOSK owners who have been allotted the shops in the Bicholim Market Complex; with details thereof; and
  - (c) the time frame by which the remaining will be rehabilitated?

#### SMT. JENNIFER MONSERRATE

# **ISSUE OF NOC BY BICHOLIM MUNICIPAL COUNCIL**

- 61. WILL the Minister for Urban Development be pleased to state:
  - (a) whether Bicholim Municipal Council has issued N.O.C for Water & Power connection from March 2017 till date;
  - (b) if so; the details, names, location and House Nos; and
  - (c) the details of pending cases; with reasons therefor?

# SMT. JENNIFER MONSERRATE

#### APL IN THE STATE OF GOA

- 62. WILL the Minister for Civil Supplies be pleased to state:
  - (a) the total number of APL in the State of Goa; and
  - (b) furnish Constituency and year-wise details from March 2017 till date?

#### SMT. JENNIFER MONSERRATE

# FAIR PRICE SHOPS IN TIVIM/TALEIGAO

- 63. WILL the Minister for Civil Supplies be pleased to state:
  - (a) the number of Fair Price Shops in Tivim/Taleigao Constituency;
  - (b) the details of the locality it caters to; and
  - (c) the shop-wise details of the number of ration cards allotted to each Fair Price Shop?

#### SMT. JENNIFER MONSERRATE

# QUOTA SUPPLIED TO EACH RATION SHOP IN TALEIGAO CONSTITUENCY

- 64. WILL the Minister for Civil Supplies be pleased to state:
  - (a) the details of the quota supplied to each ration shops in Taleigao Constituency;
  - (b) the details of quota given to each person; and

(c) the quota given to PHH person?

#### SMT. JENNIFER MONSERRATE

# **SPECIAL STATUS TO GOA**

- 65. WILL the Minister for Law & Judiciary be pleased to state:
  - (a) whether the Government intends to have a Special Status for Goa;
  - (b) if so, the efforts taken by the Government; and
  - (c) the details of the demand made by the Goa Government to the Central Government; and
  - (d) the status of the proposal?

#### SMT. JENNIFER MONSERRATE

#### STAFF IN FACTORIES AND BOILERS

66. WILL the Minister for Factories & Boilers be pleased to state the details of the total number of staff/officers employed with the Factories and Boilers Department in the State?

#### SMT. JENNIFER MONSERRATE

# **INDUSTRIES REGISTERED WITH FACTORIES & BOILERS**

- 67. WILL the Minister for Factories & Boilers be pleased to state:
  - (a) the name and address of Industries registered with Factories and Boilers Department in the State;
  - (b) whether all the industries have renewed their registration; and
  - (c) if not, the details of such Industries?

#### SMT. JENNIFER MONSERRATE

# INSPECTION CONDUCTED BY FACTORIES & BOILERS

- 68. WILL the Minister for Factories & Boilers be pleased to state:
  - (a) the number of visits / inspections conducted by the Factories & Boilers officials for last 2 years;
  - (b) furnish details of factories inspected; and
  - (c) the action taken on the Industries?

### SHRI MILIND NAIK

# GARBAGE DUMP IN MARMUGAO CONSTITUENCY

- 69. WILL the Minister for Urban Development be pleased to state:
  - (a) whether it is a fact that the dedicated Garbage Dump in Mormugao Constituency receives waste from all the 4 Constituencies namely, Mormugao, Vasco Dambolim and partly Cortalim; if so, the action

- taken by the Government to solve the pollution problem faced by the local residents in Mormugao Constituency;
- (b) whether the Government has any plans to set up a Garbage Treatment Plant at Verna; if so, the time frame by which the said plant will be operational;
- (c) whether the Government has any plans or any alternate measures for resolving the said issue by reducing the quantum of dumping of garbage at the Sada Plant and and / or by taking over the entire garbage treatment PROCESS FROM Sada Plant to Verna or any other alternative site; and
- (d) the time frame for setting up alternate dumping and treatment plant?

#### SHRI NILKANTH HALARNKAR

# **REGIONAL PLAN 2021**

- 70. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Town & Country Planning Department opened settlement areas from Regional Plan 2021 for development; if so, furnish the date, copy of Order / Memorandum issued in the year 2018;
  - (b) the number of proposals issued by Town & Country Planning Department for development of settlement area since March, 2012 till March 2018; furnish details of Survey Number, area of land, details of land owner, type of development approved; and
  - (c) the number of approvals issued by Town & Country Planning Department for development of settlement areas since April, 2018 till date; furnish details of Survey Number, area of land, details of land owner, type of development approved?

#### SHRI NILESH CABRAL

#### TAXES COLLECTED

- 71. WILL the Minister for Urban Development be pleased to state:
  - (a) whether the Government is aware that at certain places in the State and more particularly in Quepem Taluka there are cases wherein the house tax is collected by both the Village Panchayat as well as Municipal Council for the same house;
  - (b) whether the Government has given directions to the competent authority to do proper delimitation to ensure that citizens are not put to hardship due to the above; if so, by when; and
  - (c) the number of cases that have come to the notice of the Government till date?

#### SHRI NILESH CABRAL

#### PERMISSION BY TCP BOARD

- 72. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether Town & Country Planning Board has permitted either provisionally or permanently any change in land use in areas other than in ODP jurisdictions during the last 2 years;
  - (b) if so, details like Survey No., village, area of land, the date of Board meeting of all such areas were change in land use is permitted; and
  - (c) the details of all applications received by the Board for such change in land use till date?

#### SHRI NILESH CABRAL

#### COMPLAINT RECEIVED OF IRREGULARITIES / ILLEGALITIES

- 73. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether any complaint of irregularities / illegalities have been received by the NGPDA against any construction at EDC Patto Plaza during the last 3 years;
  - (b) if so, the details of the complaint and the action taken in each case; and
  - (c) if not, the reason for not taking action in the matter?

#### SHRI NILESH CABRAL

#### **DETAILS OF SALARY**

- 74. WILL the Minister for Urban Development be pleased to state:
  - (a) the average salary paid to a Sweeper or Garbage Collector in a Municipal area per month;
  - (b) the Municipality-wise number of such Sweepers or Garbage Collectors with each Municipality in the State;
  - (c) the total amount given to a Panchayat per month for garbage handling; and
  - (d) the average salary paid by Panchayats for a Garbage Collector per month directly or through a contractor?

# SHRI PRASAD GAONKAR

# INFORMATION ON ALL GOAN TRADITIONAL FESTIVALS

- 75. WILL the Minister for Art and Culture be pleased to state:
  - (a) whether the Government has compiled information of all Goan traditional festivals like Shigmo, Dhillo, Dhalo and Ghudul;

- (b) whether the Government has any plan to revive such festivals without commercialising them; and
- (c) if so, steps taken by the Government to identify traditional folk artistes through whom such talents can be passed to younger generations?

#### SHRI PRASAD GAONKAR

# **CLAIMS UNDER FOREST RIGHTS ACT, 2006**

- 76. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) the details of the implementation of the Scheduled Tribes and other Forest Dwellers (Forest Rights Act) 2006;
  - (b) the number of claims received under the Forest Rights Act in the last five years;
  - (c) the number of claims settled and Sanads handed over to the beneficiaries till date;
  - (d) the number of claims rejected with the reasons for rejection in each case;
  - (e) whether the Government has taken any decision not to consider applications for claims submitted by Government servants;
  - (f) whether any special provision is worked out to settle claims falling under protected areas like Wildlife Sanctuaries;
  - (g) whether the Government is aware of any incidents where Forest or other Department's official did not cooperate for implementation of Forest Rights Act;
  - (h) if so, the action initiated against such officials;
  - (i) whether any time limit is fixed to file claims under the above Act; and
  - (j) the time frame in which the forest rights claims will be settled?

#### SHRI PRASAD GAONKAR

# ST BACKLOG VACANCIES

- 77. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) the Department-wise details of the present status of ST backlog vacancies to be filled by the Government;
  - (b) the Department-wise details of the ST backlog vacancies filled till date;
  - (c) if not, the steps taken to fill these vacancies; and
  - (d) whether it is possible to conduct a special drive to fill these backlog vacancies?

#### SHRI PRASAD GAONKAR

#### **INQUIRY REPORT ON THE UTAA AGITATION HELD ON 25.5.2011**

78. Transferred to Home as Unstarred LAQ No. 96 to be answered on 03/08/2018.

# SHRI PRASAD GAONKAR

# **MUSEUM FOR SOUTH GOA**

79. Transferred to Museum as Unstarred LAQ No. 97 to be answered on 03/08/2018.

#### SHRI PRASAD GAONKAR

# **HISTORICAL STATUES IN SANGUEM AND QUEPEM TALUKAS**

- 80. WILL the Minister for Archives & Archaeology be pleased to state:
  - (a) the detailed list of historical statues which were found in Sanguem and Quepem Talukas; and
  - (b) the names of the Museums where these historical statues found in Sanguem and Quepem Talukas are kept?

#### SHRI PRASAD GAONKAR

# LICENCES FOR CONSTRUCTION OF HOUSES

- 81. WILL the Minister for Town and Country Planning be pleased to state:
  - (a) the year-wise details of the total number of applications for house construction licences received from the Village Panchayats of Molcarnem, Cavrem-Pirla, Uguem, Bhati, Curdi-Vaddem, Netravali, Rivona and Sanguem Municipal Council, from 2012 till date;
  - (b) the year-wise details of the total number of above applications for house construction licences approved by the Town and Country Planning Quepem; and
  - (c) the Village-wise details of the above applications that are pending for approval with reasons for pendency in each case?

#### SHRI PRASAD GAONKAR

# ILLEGAL LAND FILLING, HILL CUTTING AND ILLEGAL CONVERSION

- 82. WILL the Minister for Town and Country Planning be pleased to state:
  - (a) whether any complaints have been filed on issues pertaining to illegal filling, hill cutting and illegal conversion in Village Panchayat Molcornem, V.P. Uguem, Municipality area in Sanguem Constituency and V.P Sirvoi in Quepem Constituency;

- (b) whether any plots have been developed in Village Panchayat Molcornem, V.P. Uguem, Municipality area in Sanguem Constituency and V.P Sirvoi in Quepem Constituency;
- (c) if so, the details of NOC/approval documents; and
- (d) if not, the details of Inspection Reports and action initiated in the matter?

#### SHRI PRASAD GAONKAR

# WORKS APPROVED FOR SANGUEM AND QUEPEM MUNICIPALITIES

- 83. WILL the Minister for Urban Development be pleased to state:
  - (a) the works approved for the Sanguem and Quepem Municipalities for the year, 2016-17 and 2017-18 till date; and
  - (b) the works pending and reason for the delay/pendency for the year, 2016 and 17, 2017-18 till date?

#### SHRI PRASAD GAONKAR

# PROTECTED SITES UNDER ARCHIVES & ARCHAEOLOGY DEPARTMENT IN SANGUEM AND QUEPEM TALUKA

- 84. WILL the Minister for Archives & Archaeology be pleased to state:
  - (a) the details of all Protected Sites under Archives & Archaeology Department in Sanguem and Quepem Taluka;
  - (b) the year when these Protected Sites had been included under Archives and Archaeology;
  - (c) the details with names and the measures taken by the Government to protect the site;
  - (d) if not, the reason therefor, and whether Government has any plan to protect the site by using barricades/fencing or any protective measure;
  - (e) whether the Government has fixed any sign board showing the directions to the protected site in Sanguem and Quepem Taluka; and
  - (f) if not, the reasons therefor?

#### SHRI PRAVIN ZANTYE

# KHAZAN BUNDS REPAIRED BY THE AGRICULTURE DEPARTMENT

- 85. WILL the Minister for Agriculture be pleased to state:
  - (a) the number of Khazan Bunds repaired by the Government during the last 3 years in Mayem Constituency;

- (b) the number of Bunds for which spill over works are in progress and the number of them that are yet to be taken up;
- (c) the number of proposals made by the people of Mayem Constituency; and
- (d) whether all proposals were granted, if so, the details thereof, if not, reasons therefor?

#### SHRI RAJESH PATNEKAR

# PANDAVA CAVES OF LAMGAO IN BICHOLIM

- 86. WILL the Minister for Archives & Archaeology be pleased to state:
  - (a) the Archaeological and Historical importance of the Pandava Caves of Lamgao in Bicholim; and
  - (b) whether any Archaeological studies had been conducted by the Government?

#### SHRI RAJESH PATNEKAR

# PROTECTION OF AGRICULTURAL CROPS

- 87. WILL the Minister for Agriculture be pleased to state:
  - (a) whether the Government has sent any proposal to the Central Government with regards to the protection of Agricultural Crops from wild animals; and
  - (b) the animals included in this proposal and the present status of the same?

#### SHRI RAJESH PATNEKAR

# **NEW BUILDING FOR ARCHIVES AND ARCHAEOLOGY**

- 88. WILL the Minister for Archives & Archeology be pleased to state:
  - (a) the present status of the new building for the Department of Archives and Archaeology; and
  - (b) the new and modern facilities to be provided in this building?

#### SHRI RAVI NAIK

# TRAFFIC MANAGEMENT PLAN FOR PONDA TOWN

- 89. WILL the Minister for Urban Development be pleased to state:
  - (a) whether the Ponda Municipal Council has prepared any Traffic Management Plan for Ponda town;
  - (b) if so, the details of plan and the date when the plan was prepared;

- (c) whether PMC has asked a Government Agency like Traffic Police/PWD Road/RTO to execute the Traffic Management Plan; and
- (d) whether any suggestions have been sought from stake holders?

#### SHRI WILFRED D'SA

# **PROJECT AT UTORDA**

- 90. WILL the Minister for Town and Country planning be pleased to state:
  - (a) a copy of the approval plan for Saldhanha Rosa Utorda (Saldhanha Developers) (P) Ltd, at Francisco Costa Vaddo, Utorda;
  - (b) furnish a copy of Technical Clearance Order and Plan showing width of the approachd road;
  - (c) furnish a copy of the affidavit filed by Saldhanha Developers (P) Ltd, pertaining to this project;
  - (d) furnish a copy of the Survey Plan/Site Plan showing approach road to this Project;
  - (e) whether any complaints have been received from the public; and
  - (f) details and the action taken Report thereof?

#### SHRI WILFRED D'SA

# **SUBSIDY FOR PADDY HARVESTING**

- 91. WILL the Minister for Agriculture be pleased to state:
  - (a) the details of subsidy paid for harvesting from 2015 till date;
  - (b) Harvesting Custom Service to Farmers of all machinery;
  - (c) Subsidy for purchasing new Harvester Combine Machine;
  - (d) Whether there is any other subsidy to Agricultural Farmers; if so, details thereof;
  - (e) The reasons for not providing subsidy to registered Farmers Organization on farm Machinery-Tractor Power Tillers Paddy Combine Harvesting Machine with details therefor;
  - (f) measures the Government will take to increase/encourage Agricultural Farmers; and
  - (g) whether subsidy is given on total bill amount of Tractors/ Harvesters/Tillers?

#### SHRI NILESH CABRAL

# LAND FILLING AND HILL CUTTING ACTIVITIES

92. WILL the Minister for Town & Country Planning be pleased to state:

- (a) whether the Government is aware of large scale land filling and hill cutting activities going on in Tiswadi Taluka including CRZ area and No Development Zone within the CRZ areas;
- (b) if so, the detail so, such cases and whether any permissions were given by the Department for land filling and hill cutting; and
- (c) the number and detail of cases in which the Department has somoto taken action during the last three years?

#### SHRI ALEXIO REGINALDO LOURENCO

# LOW-LYING PADDY FIELDS

- 93. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the permission have been granted for filling of low-lying paddy fields near Railway over bridge at Maimollem Vasco-da-Gama;
  - (b) if so, furnish the details thereof;
  - (c) if not, the action taken to stop the ongoing work;
  - (d) whether any study was conducted to acertain the adverse impact of the filling of said low lying paddy field on surrounding area; and
  - (e) if so, furnish the details thereof?

#### SHRI ISIDORE FERNANDES

# FRC CASES PENDING IN CANACONA CONSTITUENCY

- 94. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) whether the Government is aware of the FRC cases pending in Canacona Constituency;
  - (b) if so, the Panchayat-wise details and reasons for pendency;
  - (c) the time frame by which the pending FRC cases will be cleared; and
  - (d) the Panchayat-wise details of the number of FRC cases cleared with names and addresses?

# SHRI ALEXIO REGINALDO LOURENCO SHRI ANTONIO FERNANDES

# WHOLESALE FISH MARKET IN MARGAO

- 95. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Fisheries Department is aware that the wholesale fish market is polluting the river Sal, causing congestion and is causing a foul smell that is effected the health of people living around;

- (b) if so, whether the Government planning to shift the wholesale fish market to an Industrial Estate, if so, furnish details of the proposal; and
- (c) whether the Government aware that due to the proposed KTC bus terminus, the traffic in Margao will get more congested, in this view, what justification/study the Government has done for keeping the wholesale fish market in Fatorda?

#### SHRI ALEIXO LOURENCO

# INSTALLATION OF POS DEVICE AT FAIR PRICE SHOPS

- 96. WILL the Minister for Civil Supplies be pleased to state:
  - (a) whether the Government intends to come up with POS devices for fair price shops, if so, the details thereof; if not, furnish the details of the reasons for the same;
  - (b) with the advent of POS devices, the measures the Government has undertaken to ensure to safeguard the interests of the fair p[rice shop owners whose commission is dependent on the sale of ration quota; and
  - (c) whether it is mandatory for the ration card holder to present themselves at these fair price shops in order to collect their ration quota under system of POS, if so, the details thereof?

#### SHRI ALEIXO LOURENCO

#### PROJECT AT VELSAO

- 97. WILL the Minister for Town & Country Planning be pleased to state following details of the proposed 140 rooms hotel I Survey No. 71/1 of M/s. Saldanha Developers Pvt. Ltd. at Velsao:
  - (i) whether the Technical Clearence is issued to this project;
  - (ii) whether the property surveyed in 71/1 is in NDZ;
  - (iii) whether the part property is in Orchard as per RP 2021;
  - (iv) whether access to the project has a 10 mtrs. road;
  - (v) whether the project proponent has valid CRZ clearance;
  - (vi) whether the project proponent has valid EC clearance;
  - (vii) whether the property proponent has sand dunes and water bodies fall in CRZ1;
  - (viii) the criteria for issuing Technical Clearance;
  - (ix) the action initiated by the Department against this blatant violation done by the TCP Department of Mormugao, Vasco;
  - (x) whether the Sanad is issued to this property surveyed in 71/1; and

(xi) the reasons as regards to how the Sanad was issued even after the property is shown as Orchard in RP 2021 and falls within 200 mtrs. in i.e. in NDZ?

#### SHRI FILIPE NERI RODRIGUES

# **CENSUS DATA OF ST POPULATION**

- 98. WILL the Minister for Tribal Welfare be pleased to state:
  - (a) whether the population of villages such as Sao Jose De Areal, Chinchinim, Velim and Dicarpale in the jurisdiction of Velim Constituency is as per census data available; and
  - (b) if so, whether such data is adopted for implementing ST Welfare Schemes such as Adivasi Vikas Yojana for the welfare of Tribal people, with details thereof?

#### SHRI CHURCHILL ALEMAO

# ILLEGAL HILL AND TREE CUTTING IN SALCETE TALUKA

- 99. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) whether the Government is aware of the illegal hill and rampant tree cutting that was done to the development of plots in UDA Mall under Survey No. 156/0 and 157/2 in Mullem Village of Salcete Taluka on area of 14825 sq. mtrs.;
  - (b) if so, the details of land owner and whether necessary licenses/permissions were obtained; and
  - (c) the action taken by the Government against the illegal?

#### SHRI ALEIXO LOURENCO

# LAND ACQUISITION BY NORTH GOA PLANNING DEVELOPMENT AUTHORITY

- 100. WILL the Minister for Town & Country Planning be pleased to state:
  - (a) the area of land acquired by North Goa Planning Development Authority (NGPDA) or any other acquisition acquired from Chalta No. 28/1, 28/2 and 28/3 of PT sheet no. 146 of the city survey Panaji (Caranzalem) by any other acquisition (TCP, NGPDA), Government of Goa, Water Resources Department;
  - (b) if so, the area of land acquired and plan of land acquisition;
  - (c) whether the PDA or any other Government Department has acquired land by forceful acquisition for construction of road to facilitate the builders in the Survey No. as partly road already has been constructed in Chalta Nos. above;

- (d) if so, the details such as name of those who acquired and area of land acquired;
- (e) whether any complaint has been filed by the owner of the above Chalta Nos in PDA and NGPDA/Collectorate/TCP/CCP;
- (f) if so, the details if the road is being done by CCP or PWD or TCP;
- (g) whether the above road can be constructed with acquisition; and
- (h) if so, the details of the NOC from the owners and whether the ownership rests with the Government.?

ASSEMBLY HALL PORVORIM, GOA 30<sup>th</sup> JULY, 2018 N.B. SUBHEDAR SECRETARY